

(3)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

Date of Decision: 31.9.94.

CA 635/92
(CA 546/90)

OM PRAKASH PATWA & ORS. ... APPLICANTS.

V/s.

UNION OF INDIA & ORS. ... RESPONDENTS.

CORAM :

HON'BLE MR. JUSTICE D.L. MEHTA, VICE CHAIRMAN.
HON'BLE MISS USHA SEN, ADMINISTRATIVE MEMBER.

For the Applicants ... SHRI J.K. RAUSHIK.

For the Respondents ... SHRI PRAVEEN BALWADA.

PER HON'BLE MR. JUSTICE D.L. MEHTA, VICE CHAIRMAN.

Applicants have prayed that Annexure A-1 dated 19.9.90 be quashed and the verbal termination order dated 26.10.90 may be declared illegal.

2. Subsequent to the filing of this CA, this order has been revised and vide letter dated 25.1.91 directions were given that the casual labourers with one year of service as on 5.2.86 are not to be discharged in pursuance of the Supreme Court's judgement. However, those casual labourers who are having less than one year of service as on 5.2.86 are also not to be terminated if they satisfy the requirements of age, educational qualifications, sponsorship through Employment Exchange etc. and have since put in one year of service.

3. The respondents are directed to consider the cases of the applicants afresh in the light of the order dated 25.1.91 within a period of three months from the date of receipt of this order. In case the applicants fulfil the requirements according to the letter dated 25.1.91, respondents' earlier action may be quashed. If the applicants feel aggrieved even thereafter, they will be at liberty to move a fresh petition. The CA stands disposed of accordingly, with no order as to costs.

Usha
(USHA SEN)
MEMBER (A)

D.L. Mehta
(D.L. MEHTA)
VICE CHAIRMAN